

DIVISION BENCH  
COURT - II

**P-106**

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

C.P. (IB)/252(KB)2023  
IA(I.B.C)/707(KB)2024

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE  
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 09<sup>TH</sup> JULY 2024**

IN THE MATTER OF	<b>ASSETS CARE &amp; RECONSTRUCTION ENTERPRISE LIMITED VS MR ANKIT PATNI PERSONAL GUARANTOR OF ANKIT METAL AND POWER LTD</b>
UNDER SECTION	<b>SECTION 95(1)</b>

**Appearance (via video conferencing/physically)**

Ms. Kiran Sharma, Adv. ] For the Applicant

Ms. Devanshi Prasad, Adv. ]

Mr. Abhishek Banerjee, Adv. ] For the Personal Guarantor

Mr. Udit Agarwal, Adv. ] For the Resolution Professional

**ORDER**

1. Ld. Counsel appearing on behalf of the parties present.
2. In view of the fact that the Personal Guarantor is already admitted into CIRP. The present CP along with IA, i.e., C.P. (IB)/136(KB)2021 and IA(I.B.C)/707(KB)2024 are accordingly **dismissed as infructuous.**

**D. Arvind  
Member (Technical)**

**Bidisha Banerjee  
Member (Judicial)**

**Ar.**